GOVERNMENT OF INDIA LABOUR LOK SABHA

UNSTARRED QUESTION NO:455 ANSWERED ON:22.11.2000 MINIMUM WAGE S.P. LEPCHA

Will the Minister of LABOUR be pleased to state:

- (a) whether the small and tiny units contribute 85 per cent of the revenue to Delhi Government as a result Delhi has the highest per capita income in India;
- (b) if so, whether the Government are aware that in these mushroom growths of these industrial units the workers are not paid the minimum wages and other facilities as per laws of the land; and
- (c) if so, the corrective steps the Government propose to take in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

- (a): Small and tiny units do contribute significantly to the revenue of Delhi Government though information on their exact contribution is not available.
- (b) & (c): The workers engaged in the small Industrial units in Delhi are being paid the minimum wages fixed by the Government of Delhi from time to time under the Minimum Wages Act, 1948. However, as and when any complaint regarding non-payment/less payment is received the same is looked into and efforts are made to ensure that the workers are paid the minimum wages. In case the Management fails to comply with the provisions of the Minimum Wages Act, necessary legal action as provided under the Act is taken gainst the defaulting managements.

The workmen who are not being paid minimum wages can file their claims before the Authorities appointed under the Minimum Wages Act, 1948 i.e. the officers of the Labour Department.